

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 12.5.2004

Heard Mr. T.K. Vayal learned Counsel
~~came~~ Additional Standing Counsel
 appearing for the Respondents
 who have filed MA 380/04
 for granting them one month's
 time to pass a reasoned order
 on the applicants' representations
 in compliance with ~~the~~ our
 order dated 30.3.2004.
 Learned counsel for the applicant
 is absent.

In view of the reasons given
 by the Respondents, we allow
 MA 380/04 and grant one
 month's time from today to the
 Respondents to consider ~~and~~
 the applicants' representations
 and dispose the same of by
 passing a reasoned order.

MA 380/04 is disposed of
 accordingly.

[Signature]
 Member (J)

[Signature]
 Vice-Chairman

Copy of order dt. 12/5/04
 issued to the Counsel
 for both side.

[Signature]
 19/5/04
 S.C.

[Signature]
 19/5/04